RAJYA SABHA

Thursday, the 14th August, 1986/23 Sravana, 1908 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Prominendations of the high level, comwe on problems of ex-servicemen

*401. SHRI ATAL BIHARI VAJPAYEE;†

SHRI LAL K. ADVANI:

Will the PRIME MINISTER be pleased tc tate:

(a) what are the details of the recommendations of the High Level Committee on problems of Ex-servicemen which have been accepted wholly or partially or have not been accepted and which are likely to be taken into consideration in the light of the Fourth Pay Commission's Report; and

(b) whether some recommendations vere referred to the Department of Personnel and Training; if so, what are the details thereof and what is the outcome?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RE-SEARCH AND DEVELOPMENT (SHRI ARUN SINGH); (a) and (b) A Stateis laid on the Table of the House.

Statement

(a) The required information is given ip the Annexure. [See Appendix CXXXIX A exure No. 120]

) The recommendation of the High 9 1 Committee on problems of Ex-ser-Ē nen (HLC) regarding automatic place. P.1-: of Service personnel retiring below age of 58 years in civil careers 10 ble them to continue in Government

[†]The question was actually asked on the door of the House by Shri Atal Bihari Vajpayee.

service till they attain the age of 58 years has been referred to the Department of Personnel & Training. That Department has set up a Committee under the Chairmanship of Secretary, Personnel with Member (Staff), Railway Board, Secretary, Department of Posts, Secretary, Department of Tele-communications, Secretary, Bureau of Public Enterprises, Additional Secretary (Defence), Chief Secretaries of Assam, Haryana, U.P., Tamil Nadu and Secretary, Incharge, Department of Defence Services Welfare, Panjab as Members to examine this proposal furth r_{1} is A decision on this recommendation likely to take some time.

श्री प्रटल बिहारी वाजपेयी : : सभापति जी, भृतपूर्व सैनिकों की समस्याओं पर विचारों रेने के फिए समिति 1983 में बनी थी । उसने ग्रपनी सिफारिशें 1984 में दीं। ग्रब यह 1986 है। ग्रव फिन्एक नयी कमेटी बनायी गयी है। जो वक्तव्य दिया गया है मैं उसमें से उद्दत करना चाहता हं ''समिति की सिफारिशे डिपार्टमेंट क्रोफ परसोनल ग्रौर ट्रेनिंग को भेज दो गयी। डिपार्टमेंट उस ਸ਼ਾਂਕ ने "set up a Committee under the Chairmanship of Secretary, Personnel, with Member, Staff..." इसमें ग्रफमरों की पूरी वारात बारात है। ५तः नहीं वह क्या करेगी ? ग्रंब यह कहा जा रहा है कि "Decision on this recommendation is likely to take some time."

सभापति जी, सैनिक तो केन्द्र की जिम्मेदारी हैं मगर भतपूर्व सैनिक किसकी जिम्मेदारी हैं। यह अभी तेक समझ में नहीं ग्राया है। मैं पूछना चाहता हं कि क्या इस समिति को कहा गया है कि एक निश्चित समय के भीतर ग्रापनी रिपोर्ट दें या नहीं कहा गया, या उनके उपर छोडा गया हैं जब चाहें रिपोर्ट दे। फिर सरकार उस रिपोर्ट पर विचार करने के लिए क्या एक ग्रौर कमेटी बनाने के बारे में सोचेगी?

श्री ग्ररुण सिंह : यह जो हाई लेविल कमेटी बनी थी इसने 68 रिक्मेंडेशन दी थी। उसमें एक ऐसा था कि जो भी सर्विस से रिटायर होता है क्योंकि हमारे डिफेंस सॉवसेज में रिप्रायर मेंट की उभ्र जो होती है वह 35 से लेकर 55-56 तक जाती है---उमे गारेटोड इम्पलाय मेंट अप टू द एज आफ 58 मिलना चाहिए, जब वह रिक्मेंडेशन उन्होंने लिखा था अपनी रिपोर्ट में, उस वक्त भी उन्होंने कहा था कि यह बहुत कम्पली केटेड है इस को मैंथडालाजी बहुत सोच समस कर निकालनों पड़ेगों क्योंकि इसकी इम्प्ली केशन जो है हर तरफ पहुंचती है और उसमें यह भी शामिल है कि जो उनकों इस वक्त स्पेशल वेनी फिट दिये जाते है इन टर्म्स आफ पेशन, इन टर्म्स आफ स्पेशल रिजरवेशन इत्यादि दैट आर गिवन फार एक्स संविसमेन, ये सब शायद उठाने पड़ेंगे ।

Only this recommendation has been sent Inforto the Department of Personnel. mation of the States is with the Department of Personnel. It is only this particular, specific recommendation that has been sent. In fact, even the High Level Committee, itself has said that this is such a complicated recommendation and involves so much both in terms of the Ex-servicemen themselves, in terms of serving men today who will because Exservicemen, in terms of Central Government and in terms of all the State Governments that this must be worked out, the methodology for achieving this must be worked with gleat care. And it is for that reason that this particular recommendation has gone to the second Committee. That Committee is not examining the problem of the recommendations per se. They are examining the methodology as to how this can possibly he achieved.

श्री ग्रटल बिहारो वाजयेयो : सभापतिजी, पता नहीं ग्रापका संतोष हग्रा है या नहीं, मेरा तो नहीं हग्रा है। सभापतिजी, "रिक्मेंडेशन नाट एक्सेपटेड" ग्रभी मंत्री महोदा कह रहे थे कि एक सिफारिश तो मान ली गई हैं ग्रगर इसकी मैथडालाजी वर्क करने के लिये कार्यवाहों हो रही है।

श्री ग्रारुण सिंह : मने यह नहीं कहा मानी गई है ।

श्री भटल बिहारी वाजवेबी : यह ग्रौर

देखिये, मानी नहीं गई है, खाली विचार हों रहा है।

श्वी ग्रहण सिंह ; मैंने कहा भी नहीं था मैंने यह कहा था इसका ग्रध्ययन करने के लिये क्योंकि हाई लेविल कमेटी जे खुद कहा कि यह बहुत कम्लोकेटे रिक्मेंडेशन हैं. पूरा ग्रध्ययन करके इसको देखा जाये।

श्री ग्रटल बिहारी वाजपेयी : सार मामले के लिये जो हाई पावर कमेरे बनी थीं उसने सिफाण्शिकी कि স্মী` ग्रौर ग्रध्ययन हो ग्रध्ययन करो স্মৰ "रिक्मेंडेेेेेजन नाट रहा है। सभापति जो, एक्सेप्टेड" जैं कोट क रहा ಕ್ಷ जो स्टेटमेंट सभा पटल पर रखागया है-⊸ Enactment of a Comprehensive National Ex-Servicemen's Resettlement Act and the draft Model Act for the States. जैसा मैने श रु में था कि कहा सौनिक तो केन्द्र की जिम्मेदारी हैं, मगर भ्तपूर्व सैनिकों को राज्य सरकारो के भरोसे दिया छोड নারা हैं। सैनिकों भत्तपुर्व की माग यह है कि केन्द्र के जो भी फैसले होते उन पर ग्रमल करने को जिम्मेदारो भो केन्द्र सरकार की होनी ł च हिये इसलिये इस बात पर जोर दिया जाता है कि स्राप केन्द्र में कम से कम एक डाफ्ट माडल एक्ट तो बनाइये जिमके हिंसाब से जो ग्रलग-ग्रलग राज्यों के एक्ट बनेगे जिनमें एकरूपता होगी और भूतपूर्व सैनिकों के साथ किसी तरह की विषमता का व्यवहार नहीं होगा ।

में जानना चाहता हूं कि यह सिफारिश क्यों नहीं स्वीकार की गई है?

श्री घरुण सिंह : : हमने यह किया है कि ज' उां तक डाफ्ट माडल की बात मैं Instead of drafting a single piece of lei lation we are attempting now to draft sj cific clauses of legislation concerning sp. cific problems of ex-servicemen and w are in the process of doing it. We hav already started, for example, in the mat ter of Rent Control legislation where we

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रेकोमेंडेसंस में से मैं रेस्टोरेशन आफ कम्पूटेड वत्यू आफ पेंशन जिसकी बाद 15.39 में की गई है, जिसके बारे में कहा गया है कि थर्ड पे कमोंशन की रिपोर्ट आने के बाद हम फैसला करेगे। अब तो फोर्थ पे कमीशन के रिपोर्ट आ चुकी हैं, अब क्या इसके बारे में फैसला हूआ हैं क्योंकि यह एक्य-मर्चितमैन की दृष्टि से कम्यूटेड वत्यू आफ पेंशन का बहुत महत्वपूर्ण मामला हैं। यह दो सवाल हैं।

SHRI ARUN SINGH: As far as the question of Parliamentary Committee is concerned. I am in no position to give an assurance except that I can assure the Hon. Member...

AN HON. MEMBER: Why not?

SHRI ARUN SINGH: I will assure the hon. Member only this that we are very actively looking at this. We in the Ministry are in favour of it...(Interruptions) but I am not in a position to give an assurance.

श्री राम अवधेश सिंह : इसका मतलब हैं कि सरकार . . (व्यवधान) श्री कल्पनाथ राय : वैठिपे, वैठिये

. . . (व्यवधान)

MR. CHAIRMAN: No interruptions on both sides.

SHRI ARUN SINGH: In so far as the commuted value of pension is concerned..., (Interruptions). I have not yielded.

MR. CHAIRMAN: Why don't you allow him to complete his answer? If you have any problem, I will again give you time.

SHRI ARUN SINGH: In so far as the commuted value of pension is concerned, there is a case pending at the moment in the Supreme Court. It has been listed. It is up for hearing. The problem about the commuted value of pension concept is that such a concept cannot apply only for ex-servicemen.

SHRI LAL K. ADVANI: They have recommended for both.

SHRI ARUN SINGH: High-level committee was talking about commuted value

are formulating specific model clauses discussing those with the State Governments and getting their concurrence because we do not think that these can be thrust upon the State Governments. We are seeking their concurrence in the draft provisions of the Act and then we will be passing that draft to the State Governments who are then incorporating it in State legisla-It is not that no draft has been tions. attempted or no model is being prepared What we have not agreed to do is here. to set up one body for preparing the draft legislation which will cover the whole gamut of every single problem that all ex-servicemen all over India may face. We feel that such an attempt may not yield proper results.

श्रो लाल कुष्ण ग्राडवाणी : सभापति जो, (इस समिति की) इतनी सिफारिशें हैं कि अच्छा होंता कि इस सारी रिपोर्ट पर तहां सदन में पूरी चर्ची होंती क्योंकि एक सवाल के संदर्भ में शायद इसके माथ न्याय करना संभव नहीं होगा। लेकिन संसद के एक सदस्य के नाते से इस बात का समझने में मैं ग्रसमर्थ हूं कि एक बहुत महत्वपूर्ण सिफारिश जो इस समिति ने की है सरकार ने स्वीकार क्यों नहीं की है। 15.4—The Committee strongly recommends

that a Parliamentary Committee consisting of Members from both House be constituted to oversee the implementation of various schemes and facilities for ex-servicemen.

मैं मानता हूं कि बहुत सालों से यह घोषणा होती कि एक्स-सविसमैन के लिये यह होना चाहिये, हम यह कर रहे है, वह कर रहे हैं, लेकिन इम्पलिमेंटेशन में जो दोष है, उसी को घ्यान में रख कर यह सिफारिश को गई है इस हाई लैवल कमेटी ढारा और इसके बारे में मंजी जी ने उत्तर दिया है कि—– That this recommendation is under active consideration.

जो एक्टिव कनसिडरेशन वाली सूची हैं उसमें यह है। 1984 से लेकर अब तक एक्टिव कनसिडरेशन में हैं। क्या माननीय मंत्रो जो आज आश्वासन देने को तैयार है कि पार्तियामेटो कमेटो वनेगो ? स्पसिफिक

7 Oral Answers

of pension. Their terms of reference specifically referred to ex-servicemen, But the concept of commuted value of pension can not be applied to one type of pensioners, and that is where complication has come in. On our part, I would like to say that, we are in favour of this concept of restoring the pension.

SHRI SURESH KALMADI: The appointment of the High-level committee was definitely a very positive step and the problems were identified. But unfortunately, implementation of these recommendations has been pretty slow. Sir. Mr. Vajpayee said that when a person is serving, he is the responsibility of the Central Government. The serviceman is even prepared to lay down his life for the Government, But the moment he retires, it becomes the responsibility of the State Government and unfortunately, the State Governments have been totally lethargic to the problems of ex-servicemen.

Now, many recommendations made by the committee deal with State Governments. I would like to know whether the Government proposes to set up another committee to monitor whether the State Government is taking steps; like say, one is for self-employment scheme, or 10 per cent of housing sites to be reserved for ex-servicemen, and also steps on the welfare aspects, like providing security to ex-servicemen after their retirement. This is the responsibility of the State Government. We know of the example of General Vaidya who was shot dead just a few days back. The responsibility is not with the Centre; it is not with the army positioned in Pune, but it is the responsibility of the State Government. I would like to know whether those ex-servicemen who took part in operation Bluestar are going to be provided security by the Central Government, and the army in particular.

SHRI ARUN SINGH: Both the hon. Members raised this point about who is responsible for the ex-servicemen. As far as the Ministry of Defence is concerned, the fact that they have left service. does not, in any way, reduce our responsibility. I would like to correct the hon. Member who last spoke. I hope that the servicemen are not here to lay down their lives for Government; they are here to lay down their lives for the country.

to Ouestions

As far as the matter of interaction with the State Government is concerned, it is a fact that there is some weakness in certain States in the implementation of the recommendations of the High-level com-When we looked up very caremittee fully in the Ministry, we concluded that the one method of dealing with the problem is, uptill very recently, the problems of ex-servicemen in the Ministry were dealt with as an additional problem of somebody who had no other job to do and, therefore, we felt that this was not the right way of approaching this problem. We have now created a separate cell in the Ministry, in the Department of Defence, that means, on the civilian side. under an Additional Secretary who is charged with this specific responsibility and he is in the process of visiting ihe State Governments, interacting with them and attempting to convert them to the point of view that urgent implementation of the committee's recommendations is necessary.

As far as the last point is concerned, may I make it absolutely clear that the army has no Constitutional authority to act in relation to either serving personnel or the ex-servicemen, in terms of providing security for protection of their life, unless so required to do by the Constitutional Government.

SHRI RAJIV GANDHI: May I adđ one point on the security of those who participated in Operation Bluestar anđ who might be at risk. Firstly, I would like to say that we are taking special interest and seeing that proper security ia given. In many instances, we have some problems because the individuals refuse When we ask to have security. them 'would you like to have an armed guard?" or when we say 'you must have something else', they themselves say that they do not want to have this. This causes us some problems. But wherever it is necessary, we will give proper security

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from the Centre, from the State Government and, if required from the Army directly.

Oral Answers

SHRI PAWAN KUMAR BANSAL: Sir, the introduction of PEXSEM, a programme for preparing Ex-servicemen for self-employment is one laudable scheme introduced by the Ministry of Defence. J would like to know from the hon. Minister as to what is the allocation made for the scheme in the current year and also whether there is any reservation being provided for wards of ex-servicemen in the other schemes take TRYSEM.

SHRI ARUN SINGH: I do not have the exact figures in regard to the money I think, about 2,700 ex-servicevalue. men are going through PEXSEM every We find that the demand on year. us Therefore, we are going to is growing. make increased allocation for this particular project. In so far as the wards of ex-servicemen are concerned, the question of reservation as a concept is something of which we are not entirely in favour. Within the ambit of the various welfare schemes, both for ex-servicemen, specifically, and for the citizens of the country in general, it is our expectation and hope 'hat we will be able to convince the State Governments that a fair share of these schemes should be given to the ex-servicenen.

SHRI M. KADHARSHA: Sir, the reommendations of the Fourth Pay Comnission relate only to the serving persontel and not to the retired armymen. Anyvay, I am happy, the Government has set up a high-level committee to go into the vroblems of ex-servicemen. In this conlection, I would like to point out that he railway and post and telegraph empoyees are Central Government servants. n their case, as per the Supreme Court idgement of 17-12-1982, then those who etired before 1972, are receiving revised ension and they are also getting their rrears. But the same is denied to the rmy personnel. Part (b) of my queson is whether equity will be shown to ie past pensioners. Sir, the statement as not said anything about the facilities) be given to the pensioners, facilities

like festival advance. I would also like to know from the hon. Minister whether the portion of the commuted pension would also be returned after complying with the terms and conditions as the Tamil Nadu Government has done?

SHRI ARUN SINGH: May I correct Member on one aspect? the hon. 1 would like to point out that Fourth Pay Commission is the definitely going into the problems of ex-servicemen. It is now reviewing the question of pension For the first time in the history of Pay Commissions, the Government of India has referred the concept of pension to the Pay Commis This is a very major step because sion. it gives the possibility of an independent review of the whole gamut of pension across the board for all employees. We are very hopeful that some of the very significant problems which have come up in relation to ex-servicemen and their pension will be dealt with by the Commission. In addition to this, I had earlier referred to the fact that there is a case pending in front of the Supreme Court concerning the commuted value of pension. I did not quite understand what the hon, Member has said about festival advance.

MR. CHAIRMAN: In some States, some advance is given in case of festivals to people in service. It is called festival advance, It is all right.

PROF. B. RAMACHANDRA RAO: Mr. Chairman, Sir, while I appreciated that a large number of the recommendations have been accepted, I would like to point out that recommendation number 15.29 in regard to the equation of military qualifications, trade and professional experience with civilian equivalent is very important. As you know, technical people in military service especially in signal corps are largely required in the civil service, in universities and scientific labora-But the lack of equivalent is tories etc. a hurdle in solving the problem of rehabilitation and reemployment of ex-servicemen. Will the hon, Minister tell u\$ whether expeditious action will be taken so that the dificiency on one side can be made up by the availability of technical people a large number of them in the held

of electronics, mechanical engineering and people with other technical qualifications?

SHRI ARUN SINGH: The hon. Member has made a very valid point. There are very very highly skilled people available in the armed forces or defence services in all kinds of technical trades. I am prepared to make an assurance that the action on this concept of equivalance that means relating experience and performance of a serving personnel to **a** civilian countarpart, will be expedited by us.

Changes in the district planning set up a ssuggested by the G.V.K. Rao Committee

*402. SHRI LAL K. ADVANI;† SHRI ATAL BIHARI VAJPAYEE.

Will the PRIME MINISTER be pleased to state:

(a) what are the significant changes suggested by the G, V, K Rao Committee in the district planning set up for the poverty alleviation programmes and in restructuring of the implementation machinery; and

(b) whether the States were asked to give comments thereon. if so, what are the details thereof and the guidelines issued to them?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA). (a) The significant changes suggested by the Committee include the following:

(i) involvement of Zila parishad & District Development Committees in the programmes;

(ii) Posting of District Development Commissioner in each district;

(iii) formulation of separate District Plans and District Budgets; (iv) constitution of District Planning Team and District Anti-poverty Team; and

(v) associating representatives of voluntary agencies and participants of the programmes in the Special Committees of the Panchayat Raj body.

(b) Yes, Sir. Replies from most of the States/Union Territories are awaited. After receipt of their replies, the matter will be placed before the National Development Council for consideration. In this background no guidelines in the matter were required to be issued to the. States/Union Territories.

SHRI LAL K. ADVANI: Sir. the kew recommendation of the G. V. K. Rao Committee is the creation of a development administration, a set-up headed by the Development Commissioner who shall be of a rank not less than that of the Chief Secretary and a kind of a parallel administration the objective of which, he says, being "to establish the primary of the development administration over the maintenance administration." Now, apart from the feed back that you get from the States to the specific recommendations made by the Committee, I would like to know the Government of India's reaction to this key recommendation because it is a matter of principle, it is a matter of policy it is a. matter of basic fundamental approach. Do you agree with it or do you reject it or is the Government's position that still it is under consideration, even this key recommendation?

SHRI AJIT PANJA: Sir, this key recommendation is under consideration. (Interruptions).

MR. CHAIRMAN: You prompted the answer by saying, is it under consideration?

SHRI AJIT PANJA: Sir, this key relaterally, the hon. Member will himself stand up and say that the States have not been consulted. The Committee was formed in March 1985, the report was submitted in January 1986 and immediately thereafter it was circulated to the States and Union territories. As it touches about 5,80,000

[†]The question was actually asked on the floor of the House by Shri Lay K. Advani.